

# C. A. T. Bench, JAIPUR

Date of Order

Orders MP 149/93

16.3.93

Mr. Mahendra Shah - counsel for petitioner  
Mr. Chetan Bairwa - counsel for applicant in OA  
Mr. K. N. Shreemal - counsel for respondents.

S. K. Pareek has moved an M.P. and prayed therein that he may be impleaded party in the O.A. No. 96/93 preferred by the All Indian Federation of SC/ST Backward & Minorities Central Excise & Customs Employees Welfare Association Vs. U.O.I. The contention of Mr. Pareek is that his name finds place in the panel of the selected persons for the post of Superintendent and the action of the applicant in the O.A. in challenging the DPC will adversely affect. Mr. Bairwa, submits that he does not know the fact about the panel. In the light of the prayer so made, the M.P. is allowed and Mr. S. K. Pareek may be impleaded as party in the O.A. The counsel for the applicant shall file the amended cause title within one week. The M.P. stands disposed of.

Received  
for  
24/3/93

S  
(B. N. Dhoundiyal)  
Member (A)

D. L. Mehta  
Vice Chairman.

Copy sent to the app.  
ar vide 2379

Date 2-4-93

20/3/93